

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 402**

**IA/1935/ND/2023 IN IB/282/ND/2022**

**IN THE MATTER OF:**

Ezeego one Travel & Tours Limited	...	Applicant
Versus		
TSI Yatra Private Limited	...	Respondent

**Under Section 9 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Abhishek Anand, Mr. Karan Kohli, Advs.
For the Respondent	: Mr. Gopal Jain, Sr. Adv., Ms. Vishruhji Sahni, Ms. Riddhima Sharma, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Abhishek Anand, Learned Counsel for the applicant is present through video-conferencing, whereas Mr. Gopal Jain, Learned Senior Counsel for the respondent is present physically. Today, the matter is fixed for reply-arguments. Let this matter be posted to 09.05.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**